

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

OA No. 060/01138/2014

Date of decision- 08.07.2015

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

...

Anupama D/o Late Sh. Chaman Lal, Loco Driver, Amritsar R/o H. No. 1906, Bandh Gali 88-A, Gopal Nagar, Majitha Road, Amritsar.

...APPLICANT

BY ADVOCATE : Sh. V.K. Khurana.

VERSUS

- 1. Union of India through Secretary to the Govt. of India, Ministry of Railways, New Delhi.
- 2. Sr. Divisional Personnel Officer, Northern Railway, Ferozepur.

...RESPONDENTS

BY ADVOCATE: Sh. Lakhinder Bir Singh

ORDER (ORAL)

...

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

By means of the present Original Application filed under Section 19 of the Administrative Tribunal Act, 1985, the applicant has sought the following relief:-

- a) Issue a direction to the respondents to grant family pension to the applicant along with interest and costs forthwith as she falls in the eligible category of the persons who are entitled to family pension and other benefits.

b) The responsibility of delay be fixed on the erring officials with suitable action taken against them.

c) Issue any other order for grant of relief to the applicant which this Hon'ble Tribunal may deem fit in the peculiar facts and circumstances of the case."

2. Pursuant to notice, the respondents appeared through Ms. Jyoti Chaudhary, Advocate. They filed a written statement wherein the authorities under the "Preliminary Submission" have stated that earlier relevant file was not available but now the same has been traced from the Record Room of Personnel Branch on 19.01.2015 and again case has been sent to the Accounts/Pension Branch on 30.01.2015 for PPO for Family Pension as 3rd beneficiary case, in favour of the applicant.

3. Based thereupon, learned counsel for the applicant submitted that the present O.A could be disposed of with a direction to the respondents to expedite the matter and release the family pension within a time bound manner.

4. Nobody has put in appearance on behalf of the respondents. On our asking, Sh. Lakhinder Bir Singh, Advocate appears on behalf of the respondents and does not object to disposal of the O.A in the requested manner.

5. Considering that the respondents have already accepted her claim and the matter is under active consideration for release of family pension, therefore, we dispose of the present O.A on

1

1

consensual basis with a direction to the competent authority amongst the respondents to release the family pension within a period of eight weeks from today to the applicant. The respondents are further directed to also release the admissible interest thereupon as per relevant rules.

6. No order as to costs.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 08.07.2015.

'jk'